NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 25/NCLT/AHM/2018 CA(CAA) No. 137/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

DLF Hotel Holdings Ltd.

Lodhi Property Co. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. X-12RDU SHAH

C. 67.

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<u>ORDER</u>

Learned FCA Mr. Kiran Shah present for Petitioners.

Proof of service of notice on statutory authorities filed.

Reply affidavits filed.

Heard arguments of learned FCA for Petitioner.

Petition is admitted.

Date of hearing fixed on 14.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Official Liquidator and RBI informing the date of hearing.

List the matter on 14.02.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL